

LIR No. 9139/16  
H.S. Rawat vs. M/s H.T. Media Ltd.

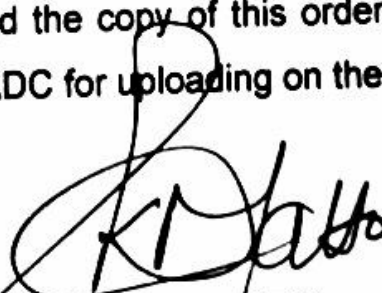
07.08.2020

Present: Sh. Pulkit Manuja, AR for the LR's of the workman.  
Ms. Raavi Birbal, AR for the management.

The matter was earlier fixed for 23.03.2020 for filing reply to the application filed by the LR's of the deceased workman to bring them on record and also for filing of death certificate of deceased workman. But the matter could not be taken up on 23.03.2020 in view of spreading of covid 19. Today, the Ld. AR's for the parties have appeared through video conference. The Ld. AR for the LR's of the deceased workman has submitted that he is out of station, so, he is unable to file the death certificate of the deceased workman. The Ld. AR for the management has submitted that the application of the LR's is not supported with the affidavit. On this, the Ld. AR for the LR's of the deceased workman has submitted that affidavits in support of the said application will be filed in the court on or before the next date of hearing and seeks adjournment.

Accordingly, matter is ordered to be listed for the same purpose on 12.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

7/8/20

LC No. 1441/16

Chandbir Singh vs. M/s Cachet Pharmaceuticals Pvt. Ltd. & Ors.

07.08.2020

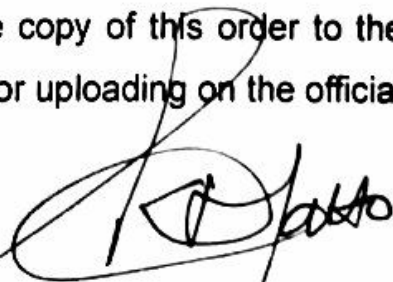
Present: None for the workman.  
None for the management No. 1,2,3,5 and 6.  
Management no 4 is already deleted from the array of the parties.

The matter was earlier fixed for 09.04.2020 for evidence of the managements and for payment of cost by the managements to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the managements on 25.01.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 2792/17  
Sudhir Singh vs. M/s Shree Mahaveer Industries

07.08.2020

Present: Sh. Pradeep Kumar Gupta, AR for the workman.  
None for the management.

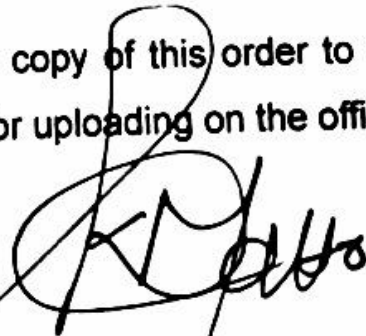
The matter was earlier fixed for 09.04.2020 for filing written statement and payment of cost by the management to the workman.

But the matter could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 17.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LIR No. 2004/17  
Shishupal Singh vs. M/s K.S. Kohli & Associates

07.08.2020

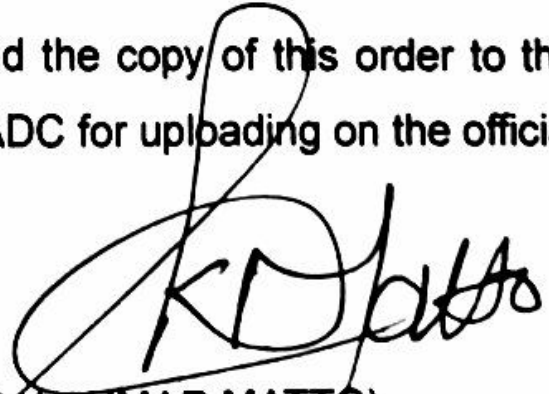
**Present:** None for the workman.  
Ms. Meenakshi Midha, AR for the management No.1.  
Sh. Sanjay Gupta, AR for the management No.2.

The matter is fixed for consideration on the application filed by the management No.2, vide which the management no.2 has sought to delete its name.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 14.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

1. ID No. 218/19

2. Md. Imran vs. M/s KPG International P Ltd.

07.08.2020

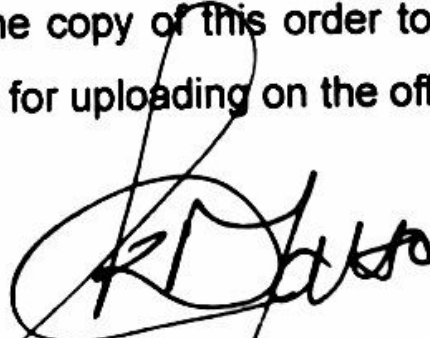
Present: None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LID No. 90/19

Sultan vs. M/s KPG International P Ltd.

07.08.2020

**Present:** None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

i.ID No. 91/19

Bansi Lal vs. M/s KPG International P Ltd.

07.08.2020

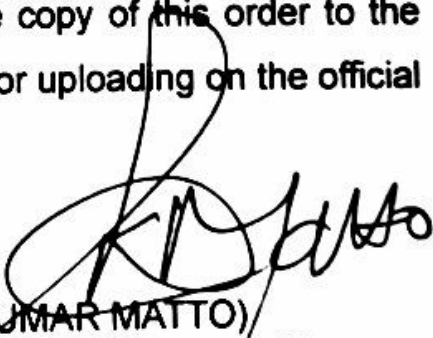
Present: None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LIR No. 3475/17  
Saurav Kumar vs. M/s Mahaveer Polymer

07.08.2020

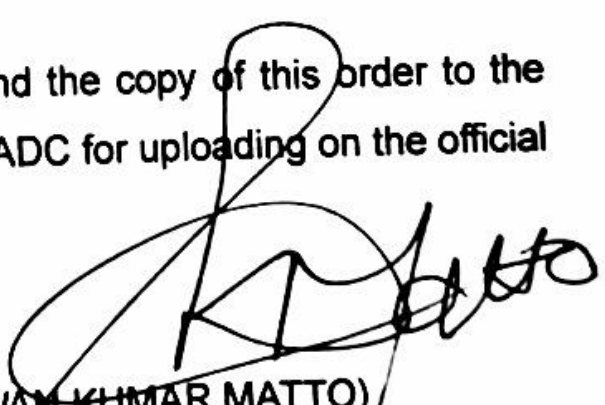
Present: None for the parties.

The matter is fixed for filing reply and consideration on the application filed by the workman under Order VI rule 17 r/w Section 151 of CPC

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



LIE No. 217/19

Saiarun Nisha vs. M/s KPG International P Ltd.

07.08.2020

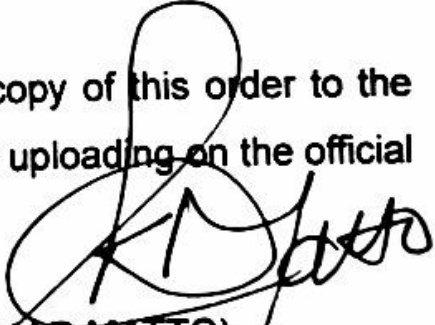
Present: None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LIR No. 3804/16

Manjeet Singh vs. M/s Swift Securitas Pvt. Ltd.  
Shivalik Housekeeping Industries

07.08.2020

**Present:** None for the workman.  
Sh. Arun Mehta, AR for the management.

The matter is fixed for hearing final arguments.

Today, no one has appeared on behalf of any of the workman through video conference.

At the request of the court, the Ld. AR for the management had telephonically contacted with the Ld. AR for the workman, but, Ld. AR for the workman did not appear to argue through video conference. In the interest of justice, last and final opportunity is granted to the workman to argue on the matter.

Accordingly, the matter is ordered to be listed for hearing final arguments on 19.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

**LIR No. 130/20**

**Ram Juhlan Pandit vs P.V.M Industries and Ors**

**07.08.2020**

**Present:**

**None for the workman.**

The matter was earlier fixed for 07.07.2020 for service of the court notice to the workman and also through his union, but, the court notices are not received back.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh notice is also ordered to be issued to the workman on his whatsapp number, which is returnable on 07.10.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 1923/19**

**Shiv Prakash vs Ashoka Security Services**

**07.08.2020**

**Present:**

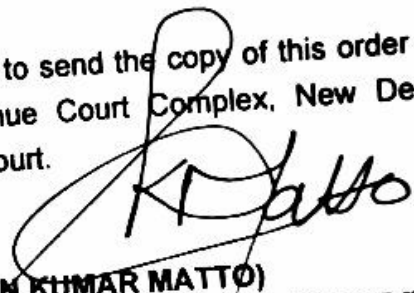
None for the workman

None for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but, Ahlmad of this court has told to the court that the rejoinder has not yet been filed.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for filing of rejoinder and also for framing of issues on **16.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

**LIR No. 4647/16**

**Anita vs. M/s Bhagwan Mahavir Hospital  
Shivalik Housekeeping Industries**

**07.08.2020**

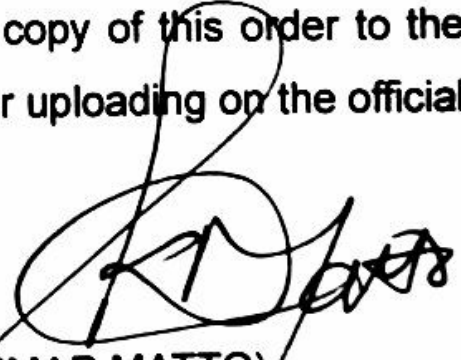
**Present:** Sh. Ajit Kumar Singh, AR for the workwoman.  
None for the management No. 1.  
None for the management No.2.

The matter is fixed for final arguments.

But, today, no one has appeared on behalf of the managements through video conference to advance arguments.

Accordingly, the matter is ordered to be listed for final arguments on 14.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LID No. 121/17  
Suresh Chandra vs. M/s Triumph Motors ~~2017~~

07.08.2020

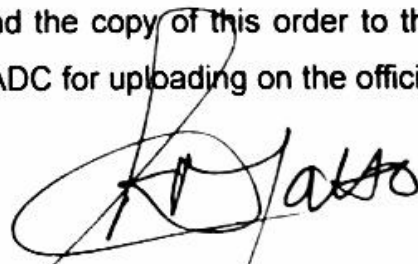
Present: None for the parties.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 29.01.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the management or it's AR in similar manner.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
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LID No. 113/17

Durga Prasad vs. M/s Triumph Motors ~~2020~~.

07.08.2020

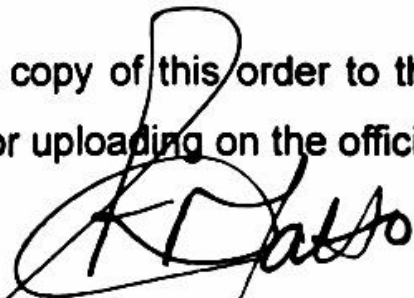
Present: None for the parties.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 29.01.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 8660/16  
Sonu Sharma vs. M/s Door Deco Industries

07.08.2020

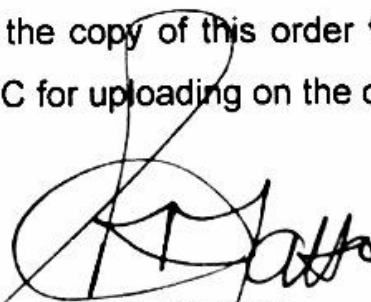
Present: None for the parties.

The matter is fixed for filing replies and consideration on application filed by the workman under Order VI rule 17 r/w Section 151 of CPC.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 16.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA



LIF No. 4648/16

Kamlesh vs. M/s Bhagwan Mahavir Hospital  
Shivalik Housekeeping Industries

07.08.2020

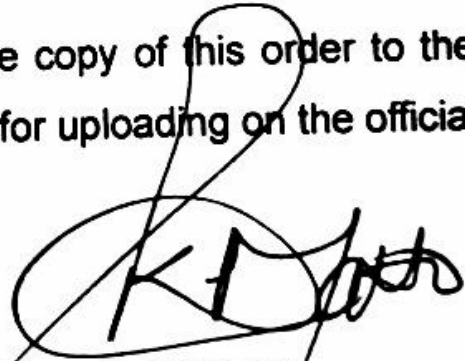
**Present:** Sh. Ajit Kumar Singh, AR for the workwoman.  
None for the management No. 1.  
None for the management No.2.

The matter is fixed for final arguments.

But, today, no one has appeared on behalf of the managements through video conference to advance arguments.

Accordingly, the matter is ordered to be listed for final arguments on 14.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LIR No. 8832/16  
Navijaan Anshari vs. M/s Shree Mahaveer Industries

07.08.2020

Present: Sh. Pradeep Kumar Gupta, AR for the workman.  
None for the management.

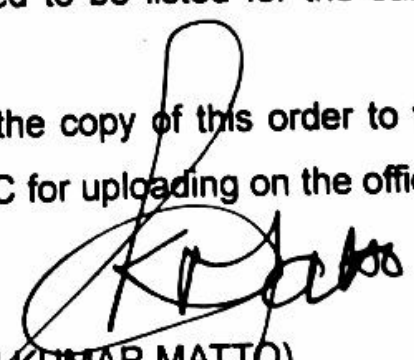
The matter was earlier fixed for 09.04.2020 for filing reply and consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents and also for payment of cost by the management to the workman.

But the matter could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 17.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LIR No. 3747/18

Surender Kumar vs. M/s Appeal Kids Dream Fashion Pvt. Ltd.

07.08.2020

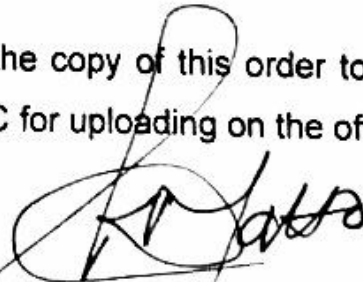
Present: None for the parties.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 01.02.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
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LID No. 307/19  
Sheela Kaur vs. M/s Orion Security Solutions Pvt. Ltd.

07.08.2020

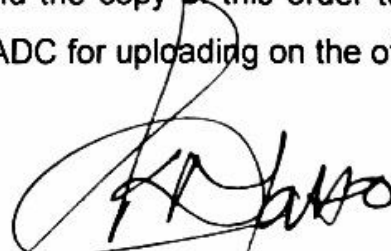
Present: None for the workman.  
None for the management No.1 which is already ex-  
parte.  
Sh. Ritesh Chaudhary, AR for the management No.2.

The matter is fixed for evidence of the workwoman.

Today, no one has appeared on behalf of the workwoman  
through video conference.

The matter stands adjourned for the evidence of the  
workwoman on 25.01.2021. The workwoman is directed to file  
affidavits of the witnesses in the court one week prior to the next  
date of hearing and supply advance copies of thereof to the  
management No.2 or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the  
concerned official of District Court, RADC for uploading on the official  
website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LID No. 721/19

Kanchan Kumar vs M/s Bhatia Enterprises

07.08.2020

Present:

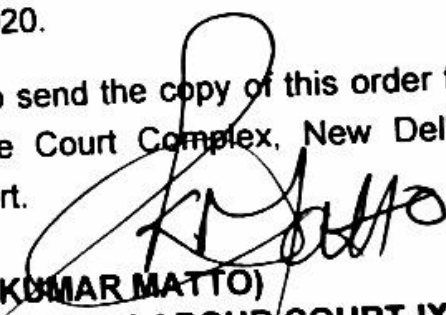
None for the workman  
None for the management.

The matter was earlier fixed for 09.04.2020 for the service of the management.

The notice issued to the management for 09.04.2020 is received back with the report served, but, the matter could not be taken up on 09.04.2020, in view of spreading of covid-19. Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, fresh notices are ordered to be issued to the management on filing of e.mail address/whatsapp number of the management and complete set of documents by the workman within 10 days from today. The notices to be issued to the management are returnable on 05.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020



**LIR No. 2168/16**

**Radheyshyam vs Axis Telilinks**

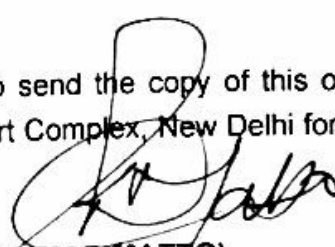
07.08.2020

Present: None for the parties.

The matter is fixed for today for filing of the fresh address of the managements and also for their services, but, the workman has failed to file fresh address of the managements, so, the notices are not issued. Earlier, it was told by the proxy AR for the workman that workman had already filed an application for transfer of the present case to some other court before the Labour Commissioner, but, no order of any transfer has been received.

Today, no one has appeared on behalf of the workman through video conference. In the interest of justice, last and final opportunity is granted to the workman to file fresh address, e.mail address and whatsapp number of the managements within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on **03.11.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

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**LIR No. 1228/20**

**Pinku Singh vs P.V.M Industries and Ors**

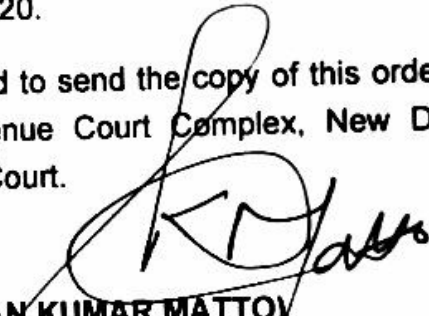
**07.08.2020**

**Present: None for the workman.**

The matter was earlier fixed for 07.07.2020 for service of the court notice to the workman and also through his union, but, the court notices are not received back.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh notice is also ordered to be issued to the workman on his whatsapp number, which is returnable on 07.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

LIR No. 4641/16

Smt. Krishana vs. M/s Bhagwan Mahavir Hospital  
Shivalik Housekeeping Industries

07.08.2020

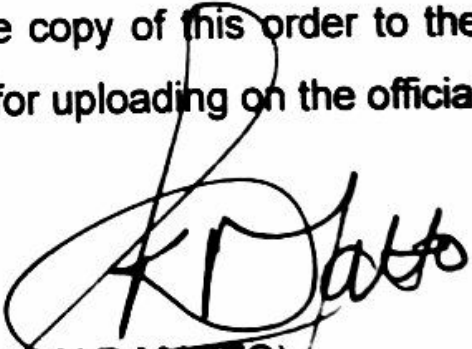
**Present:** Sh. Ajit Kumar Singh, AR for the workwoman.  
None for the management No. 1.  
None for the management No.2.

The matter is fixed for final arguments.

But, today, no one has appeared on behalf of the managements through video conference to advance arguments.

Accordingly, the matter is ordered to be listed for final arguments on 14.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



**LIR No. 1229/20**

**Achhey Lal vs P.V.M Industries and Ors**

**07.08.2020**

**Present:**

**None for the workman.**

The matter was earlier fixed for 07.07.2020 for service of the court notice to the workman and also through his union, but, the court notices are not received back.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh notice is also ordered to be issued to the workman on his whatsapp number, which is returnable on 07.10.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 1925/19**

**Ashish Kumar Singh vs Ashoka Security Services**

**07.08.2020**

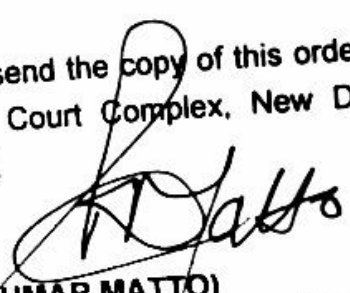
**Present:**

None for the workman  
None for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but, Ahlmad of this court has told to the court that the rejoinder has not yet been filed.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for filing of rejoinder and also for framing of issues on 16.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020



**LIR No. 1924/19**

**Laxman vs vs Ashoka Security Services**

**07.08.2020**

**Present:**

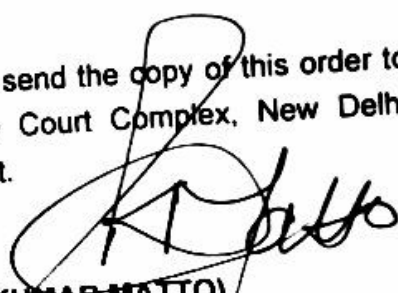
None for the workman

None for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but, Ahlmad of this court has told to the court that the rejoinder has not yet been filed.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for filing of rejoinder and also for framing of issues on 16.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

**LIR No. 8875/16**

**Jaiprakash Singh vs K.S.Enterprises**

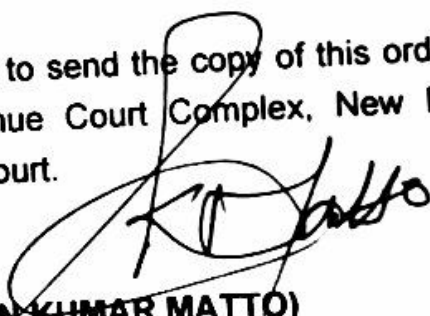
**07.08.2020**

**Present:** None for the workman  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman, but today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for exparte evidence of the workman on **16.01.2021**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LID No. 657/16**

**Raju Singh vs Bas Engineering Pvt.Ltd.**

**07.08.2020**

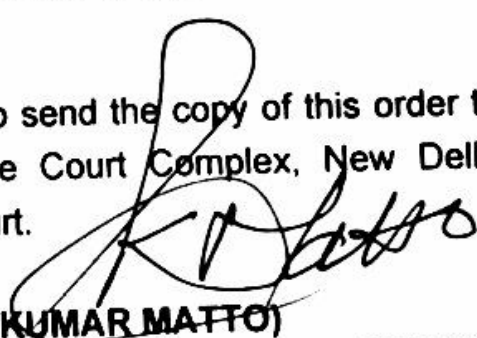
**Present: None for the parties.**

The matter was earlier fixed for 08.05.2020 for evidence of the workman.

Since, the case was received by way of transfer, so, this court had issued court notice to the management for 08.05.2020. The court notice issued to the management was received back with the report served. The matter could not be taken up on 08.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for evidence of the workman on **27.01.2021**. Court notice to the management is also ordered to be issued for the next date of hearing.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 9924/16

Abdul Hamid vs. M/s Kanahi Fashions Boutique

07.08.2020

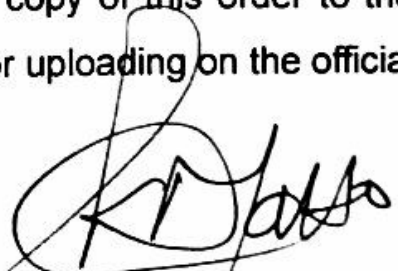
Present: None for the parties.

The matter is fixed for evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the management on 28.01.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 2286/19**

**Bholey Miya vs M/s R.D.M Care Pvt.Ltd.**

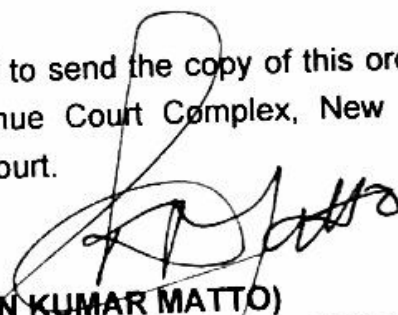
07.08.2020

Present: None for the parties.

The matter is fixed for today for filing of amended memo of the parties, complete set of documents and also for the service of the management, but, the workman has failed to file the same, so, the notices could not be issued to the management.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, the workman is directed to file amended memo of parties, e.mail address & whatsapp number of the management and complete set of document within 10 days and notices are ordered to be issued to the management which are returnable on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

LID No. 86/19  
Vijay Kumar Tiwari vs. M/s KPG International P Ltd.

07.08.2020

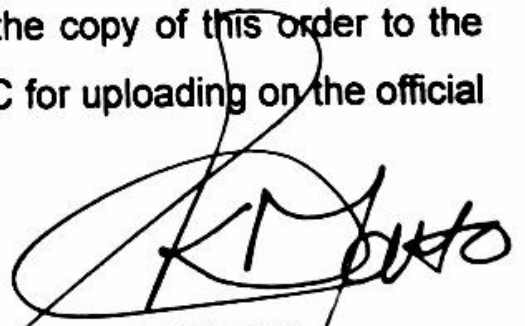
Present: None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



**LIR No. 174/17**

**Nepal Singh vs Ziptech Industries**

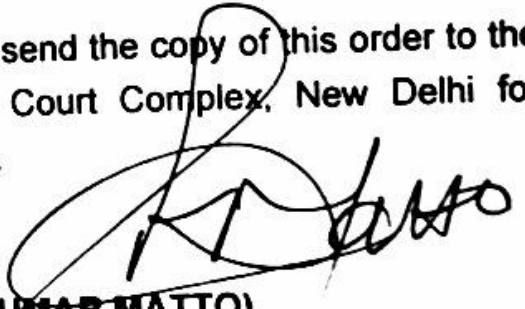
**07.08.2020**

**Present: None for the parties.**

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for evidence of the workman on 28.01.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

REDMI NOTE 5  
MI DUAL CAMERA

LIR No. 1937/17  
Arti Devi vs. G.D. Goenka Public School

07.08.2020

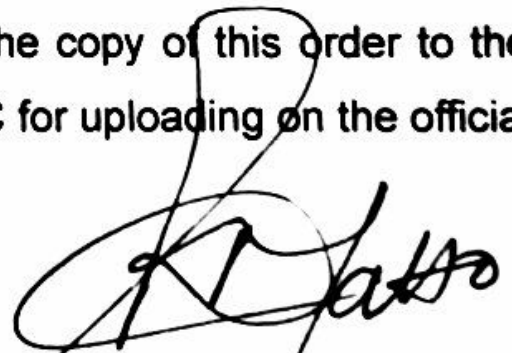
Present: None for the workwoman.  
Management is already exparte.

The matter is fixed for exparte evidence of the workwoman.

Today, no one has appeared on behalf of workwoman through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 19.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3247/19**

**Suraj Kumar vs Paridhi Health Care (P)**

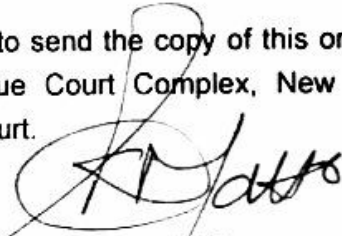
07.08.2020

Present: None for the workman

Earlier, the matter was fixed for 08.05.2020 for service of the court notice to the workman, but in view of lockdown, the notice could not be issued to the workman.

Accordingly, notice is ordered to be issued to the workman on his whatsapp number also for 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020



**LIR No. 2997/19**

**Gabbar Singh vs M/s Vee Enn International**

07.08.2020

Present:

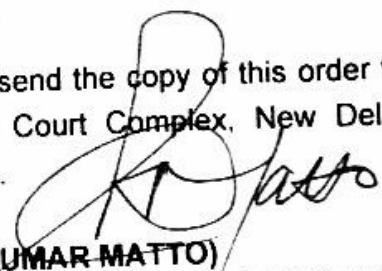
None for the workman

The matter is fixed for today for awaiting the report regarding the verification of address of the workman from SHO, PS Anand Parvat, Delhi, and also for consideration of the statement of claim, but, the report from SHO has not been received.

Fresh notice is ordered to be issued to the SHO, PS Anand Parvat, Delhi to verify the address of the workman and file the report in the court on or before the next date of hearing.

Today, on calling the case, no one has appeared on behalf of workman through video conference. Accordingly, matter stands adjourned for awaiting the report of the SHO regarding verification of address of the workman and also for consideration on the statement of claim on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

**SlID No. 89/19**

**Gautam Bhagat vs. M/s KPG International P Ltd.**

**07.08.2020**

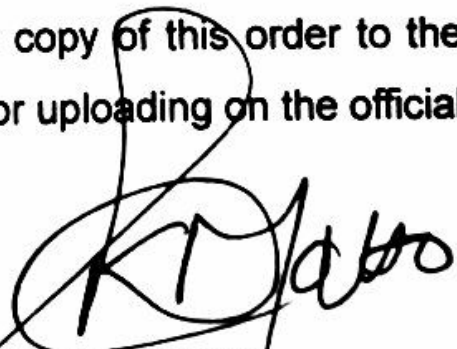
**Present: None for the parties.**

**The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.**

**Today, no one has appeared on behalf of any of the parties through video conference.**

**Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.**

**Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.**



**(PAWAN KUMAR MATTO)**  
**Presiding Officer Labour Court-IX**  
**Rouse Avenue Courts/New Delhi**  
**07.08.2020**

**LIR No. 1926/19**

**Manoj Kumar Mehto vs Ashoka Security Services**

**07.08.2020**

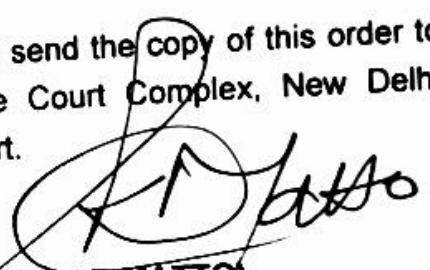
**Present:**

None for the workman  
None for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but, Ahlmad of this court has told to the court that the rejoinder has not yet been filed.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for filing of rejoinder and also for framing of issues on 16.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

LIR No. 5136/17  
Amarjeet Rai vs. M/s Kamal Steel

07.08.2020

Present: None for the parties.

The matter is fixed for evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the management on 23.01.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the workman or his AR in similar manner.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



LID No. 116/17

Babloo Kumar vs. M/s Triumph Motors & Mr.

07.08.2020


Present: None for the parties.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 29.01.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



LIR No. 8829/16  
Udai Singh vs. M/s Shree Mahaveer Industries

07.08.2020

Present: Sh. Pradeep Kumar Gupta, AR for the workman.  
None for the management.

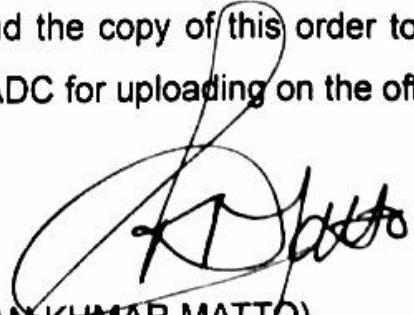
The matter was earlier fixed for 09.04.2020 for filing reply and consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents and also for payment of cost by the management to the workman.

But the matter could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 17.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

LID No. 117/17  
Ravi Shankar vs. M/s Triumph Motors & A.O.

07.08.2020

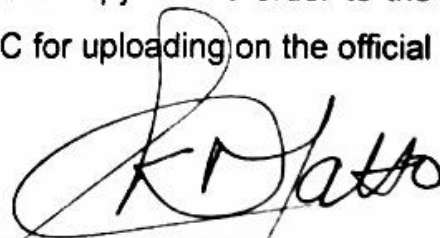
Present: None for the parties.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed for evidence of the workman on 29.01.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LCA No. 541/20**  
**Ram Ugrah Yadav vs M/s Bulaki Deep Freez Pvt.Ltd.**  
07.08.2020  
Present:

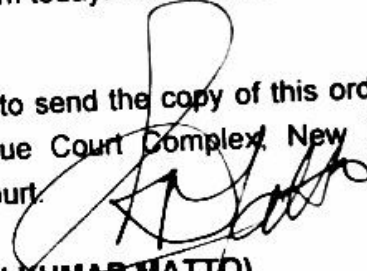
None for the parties.

The matter was fixed for 08.05.2020 for the service of the management.

The notice issued to the management on its first address is received back with the report unserved, whereas, notice issued to the management on its second address is not received back. The matter could not be taken up on 08.05.2020 in view of spreading of covid -19.

Fresh notices are ordered to be issued to the management on filing of e.mail address and whatsapp number also, of the management and on filing complete set of documents by the workman within 10 days from today. The notices to be issued to the management are returnable on 05.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

REDMI NOTE 5 PRO  
MI DUAL CAMERA



Case ID No. 88/19

Manoj Kumar vs. M/s KPG International P Ltd.

07.08.2020

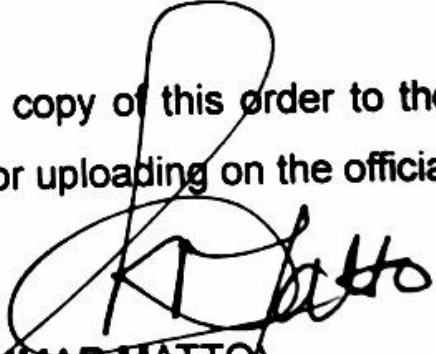
Present: None for the parties.

The matter was earlier fixed for 07.07.2020 for filing reply and consideration on the application filed by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

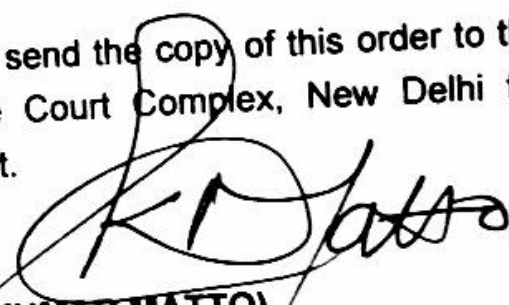
**LIR No. 6568/16**  
**CH.Vijender Singh vs MS Design Studio**  
**07.08.2020**

**Present:** None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for **27.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LID No. 29/20**

**Indresh vs Titu Traders**

07.08.2020

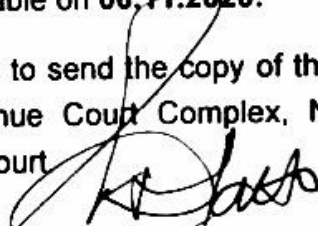
Present: **None for the parties.**

The matter was earlier fixed for 07.07.2020 for service of the management.

The notice issued to the management for 07.07.2020 was received back with the report served, but, the matter could not be taken up on 07.07.2020, in view of spreading of covid-19. Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, fresh notices are ordered to be issued to the management on filing of the e.mail address, whatsapp number of the management and also on filing of complete set of document by the workman within 10 days from. The notices to be issued to the management are returnable on **06.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 3277/19**

**Shiv Charan vs M/s Steel Ways (India) Agency**

07.08.2020

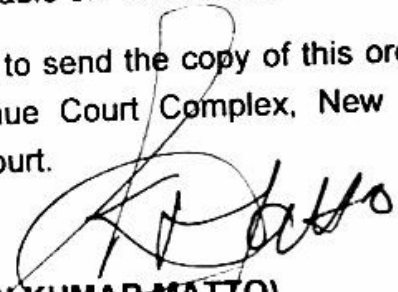
Present: None for the workman

Earlier the matter was fixed for service of the court notices to the workman and also through union.

The court notices issued for 09.04.2020 are received back with the report unserved, as the address of the workman as mentioned in the reference is not proper.

Fresh notice to the workman is ordered to be issued on his whatsapp number as mentioned in the reference, as today no one has appeared on behalf of the workman through video conference, which is returnable on 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020



**LIR No. 1227/20**

**Ashok Kumar Upadhyay vs M/s P.V.M Industries and ors.**

**07.08.2020**

**Present: None for the workman.**

The matter was earlier fixed for 07.07.2020 for service of the court notice to the workman and also through his union, but, the court notices are not received back.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, fresh notice is also ordered to be issued to the workman on his whatsapp number, which is returnable on 07.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 3290/19**

**Roshan Kumar Jha vs M/s Unistone Interiors Pvt.Ltd.**

07.08.2020

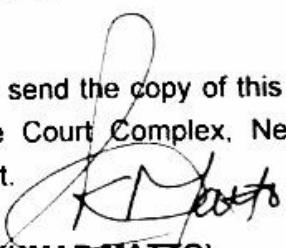
Present: None for the workman

Earlier the matter was fixed for 09.04.2020 for service of the court notices to the workman and also through union.

The court notice issued for 09.04.2020 is received back with the report unserved, as the address of the workman as mentioned in the reference is not proper. Whereas, court notice issued to the workman through union is received back with the report served. The matter could not be taken up on 09.04.2020, in view of spreading of the covid-19.

Fresh notice to the workman is ordered to be issued on his whatsapp number as mentioned in the reference, as today no one has appeared on behalf of the workman through video conference. The notice to be issued to the workman is returnable on 06.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3295/19**

**Fagoo Ram vs M/s New Jyoti Marbles**

07.08.2020

Present:

None for the workman

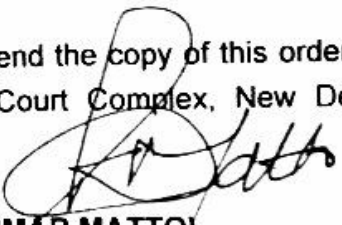
The matter was fixed for the service of the court notice to the workman for 09.04.2020.

The court notice issued to the workman is not received back, whereas, court notice issued to the workman through union is received back with the report served, but, the matter could not be taken up on 09.04.2020, in view of spreading of covid-19.

Fresh court notice to the workman is ordered to be issued on his whatsapp number for the next date of hearing, as today, no one has appeared on behalf of the workman.

Accordingly, matter is ordered to be listed for 07.10.2020 for service of the workman.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020--



**LIR No. 547/18**

**Dinesh Pandey vs M/s Larsen & Turbo Ltd.**

**07.08.2020**

**Present: None for the parties.**

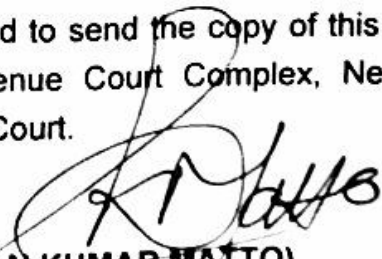
The matter was earlier fixed for 08.05.2020 for the service of the management, but, in view of spreading of covid-19, the matter could not be taken up on 08.05.2020.

The notices issued to the management are not received.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the service of the management. The workman is directed to file e.mail address/whatsapp number of the management and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **03.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 2441/16**

**Harender Singh vs Garg Steel Industries**

**07.08.2020**

**Present:**

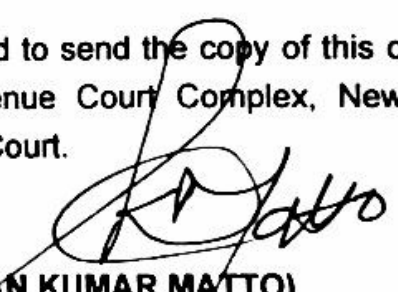
Sh.Ashraf Khan, Ld. AR for the workman  
None for the management.

The matter is fixed for today for evidence of the workman.

Today, on calling the case, no one has appeared on behalf of the management through video conference.

The Id. AR of the workman seeks adjournment for 28.01.2021. Accordingly, matter is ordered to be listed for evidence of the workman on **28.01.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020--

VIEWED THROUGH  
MIDIAL CAMERA  
07.08.2020

LIR No. 411/18  
Satya Prakash vs. M/s Dicco Foot Mars Enterprises

07.08.2020

Present: None for the workman.  
Management is already epxarte.


The matter was earlier fixed for 09.04.2020 for filing reply and consideration on the application filed by the workman vide which workman has sought direction for the management to produce certain documents. But the matter could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Fresh notice to the management of the said application of the workman is ordered to be issued on mobile phone number of the management for the next date of hearing.

The matter stands adjourned for 20.10.2020 for filing reply to the said application of the workman and consideration thereon.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

**LCA No. 45/19**

**Abhay Kumar Jha vs Krishna Petrochem**

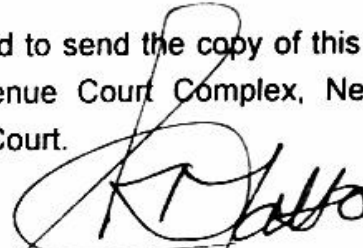
07.08.2020

Present: None for the parties.

The matter was earlier fixed for 09.04.2020 for talk of settlement, failing which, for framing of issues, but, the matter could not be taken up on 09.04.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for the same purpose on **07.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**



LIR No. 1848/17

Vimal Yadav @ Chhotu Ram vs. M/s J.B.W. & Wire

07.08.2020

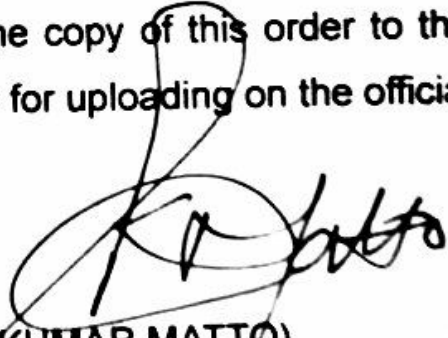
**Present:** None for the workman.  
Management is already exparte.

The matter is fixed for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 16.01.2021.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
07.08.2020

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 3165/17**

**Satyapal Hudda vs M/s S.R.Foil and Tissue Ltd.**

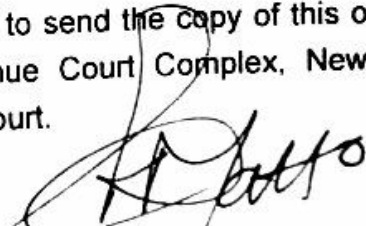
07.08.2020

Present: None for the parties.

The matter is fixed for today for filing of the fresh address of the management and also for it's service, but, the workman has failed to file fresh address of the management, so, the notices are not issued.

Today, no one has appeared on behalf of the workman through video conference. In the interest of justice, last and final opportunity is granted to the the workman to file fresh address, e.mail address and whatsapp number of the management within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **03.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

LIR No. 1965/19  
Rajesh vs M/s Vinod Travel Agency  
07.08.2020

Present: None for the workman  
Sh.Rajeev Kumar Gupta, AR for the management.

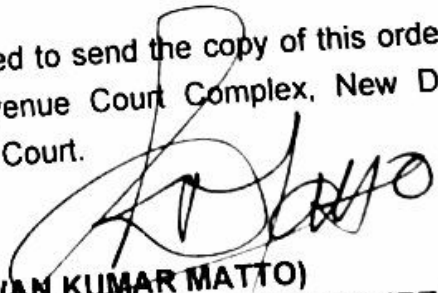
The matter is fixed for ~~today~~ awaiting the management and also for filing the written statement by the management for 08.05.2020, but, on 08.05.2020 the matter could not be taken up in view of spreading of covid -19. In the meantime, the Id.AR for the management had sent written statement and letter of authority on e.mail address of this court.

The Id. AR for the management has submitted that he will file the letter of authority and written statement prior to the next date of hearing.

The management is directed to supply the copy of the written statement to the workman or his AR prior to the next date of hearing, so that, the rejoinder may be filed by the workman on the next date of hearing. Since, the mobile phone number of the workman was available on record, so, the Id.AR of the management is apprised about the same.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter is ordered to be listed for filing the written statement & letter of authority by the management, for filing of rejoinder to the written statement and also for framing of issues on 14.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020



**LIR No. 2860/19**

**Sarita vs Svarnaka A and B Fashion House Pvt. Ltd.**

07.08.2020

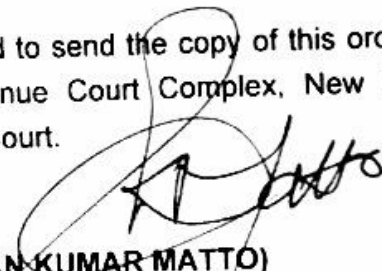
Present:

None for the parties.

The matter was earlier fixed for 08.04.2020 for the service of the management. The notice issued to the management for 08.05.2020 was received back with the report of refusal, but, the matter could not be taken up on 08.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Fresh notices are ordered to be issued to <sup>the</sup> management on filing of e.mail address, whatsapp number of the management and also on filing of complete set of documents by the workman within 10 days from today. Notices to be issued to the management are returnable on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020

**LIR No. 3276/19**

**Hari Lal vs M/s Jupiter Laminators Pvt.Ltd.**

**07.08.2020**

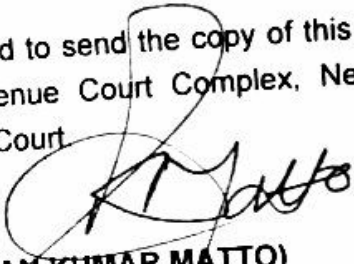
**Present:**

None for the workman

Earlier, the matter was fixed for 08.05.2020 for service of the court notice to the workman, but in view of lockdown, the notice could not be issued to the workman.

Accordingly, notice is ordered to be issued to the workman on his whatsapp number also for 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 3248/19**

**Kishan Singh Vohra vs Frontier Bazar Pvt. Ltd.**

**07.08.2020**

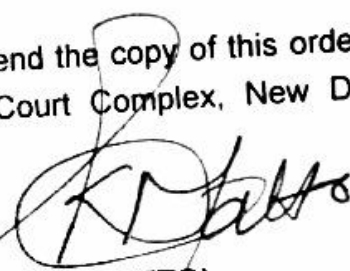
**Present:**

None for the workman

Earlier, the matter was fixed for 08.05.2020 for service of the court notice to the workman, but in view of lockdown, the notice could not be issued to the workman.

Accordingly, notice is ordered to be issued to the workman on his whatsapp number also for 06.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**07.08.2020**

**LIR No. 3294/19**

**Surajpal vs M/s Yogender Transport Office**

07.08.2020

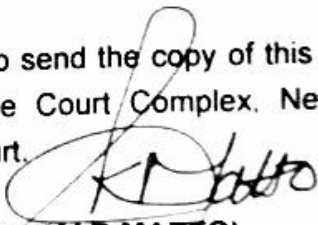
Present: None for the workman

The matter was fixed for the service of the court notice to the workman for 09.04.2020.

The court notice issued to the workman is not received back, whereas, court notice issued to the workman through union is received back with the report served, but, the matter could not be taken up on 09.04.2020, in view of spreading of covid-19.

Fresh court notice to the workman is ordered to be issued on his whatsapp number for the next date of hearing, as today, no one has appeared on behalf of the workman. Accordingly, matter is ordered to be listed for 07.10.2020 for service of the workman.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
07.08.2020